

(2) A copy of the Income-tax (eighth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 546(E) in Gazette of India dated the 31st July, 1982, under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-5437/82].

(3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.

[Placed in Library. See No. LT-5432/82].

(4) A statement (Hindi and English versions) on the results of the market loans floated in July, 1982 and the market loans to be floated in October, 1982.

[Placed in Library. See No. LT-5433/82].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FORTY-NINTH REPORT

SHRI R. N. YADAV (Parbhani): I beg to present the Forty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

श्री हरीश कुमार गंगवार: आप क्या-क्या कर सकते हैं, आपने कहा दिल्ली के चुनाव के बारे में इलेक्शन कमीशन चुनाव करायेगा। आप दबाव क्यों नहीं देते हैं। यह प्रजातंत्र का हनन हो रहा है, डेमोक्रेसी को मार रहे हैं। आप इनसे कहे जल्दी चुनाव करवायें।

श्री जगपाल सिंह (हरिद्वार): अध्यक्ष जी, पालियार्गेट आने के लिये जब हम लोग साढ़े 9 और 10 के करीब नाने घोलने के लिये

जाते हैं तो पानी नहीं होता है। आप इसका कुछ हल निकलवाइये।

MR. SPEAKER: Shrimati Pramila Dandavate — personal explanation. (Interruptions)

MR. SPEAKER: We can have very effective and constructive dialogue and it can save unnecessary waste of time.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): My confrontation leads to co-operation also.

अध्यक्ष महोदय: आप क्यों नहीं मुझसे आकर बात कर लिया करते हैं जिससे कोई मतलब की बात बने। इस प्रकार हम इफेक्टिव डायलोग कर सकते हैं।

श्री हरिश कुमार गंगवार अध्यक्ष जी, आप ही का सहारा है दिल्ली में चुनाव कराने के लिये, दूसरे का नहीं। आप बहुत कुछ कर सकते हैं, दूसरा नहीं।

अध्यक्ष महोदय: ठीक है, आप बैठिये।

12.08 hrs.

#### PERSONAL EXPLANATION BY MEMBERS

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Mr. Speaker, Sir, I wish to make a personal explanation under Rule 357 of the Rules of Procedure and Conduct of Business of the House.

It has been reported in the Hindustan Times dated 5th October, 1982 that "Senior Congress-I Member Shri K. K. Tiwari today (4-10-82) had a brush with Lok Sabha Speaker Bairam Jakkhar on his refusal to consider a privilege motion against Janata Party leader Pramila Dandavate for alleged receipt of foreign money for doing Women's welfare work in India."

The Samajwadi Mahila Sabha (Maharashtra) of which I am only an adviser has been receiving with the permission of the Central Government under Section 5(1) of the Foreign Contribution (Regulation) Act, 1976, financial grant from 'Arbeiter Wohlfart' a workers' welfare organisation in Germany for an experiment in providing education to Adivasi children in Thana district of Maharashtra.

It may be noted that such educational grants are received with the permission of the Central Government after the government is satisfied about their proper utilisation.

It is thus clear that I am not personally involved in receiving any foreign contribution and the matter should not be utilised to cast any aspersion on my integrity in financial matters.

SHRI HARIKESH BAHADUR (Gorakhpur): He is making allegations of serious nature against a lady Member. If we describe their character, they will call it "character assassination".

12.10 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PROPOSAL TO WIND UP THE ELECTRIFIED RING RAILWAY SERVICE SYSTEM IN DELHI.

श्री बी० डी० सिंह (फूलपुर) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर रेल मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

"दिल्ली में विद्युत चालित रिंग रेल सेवा को बन्द करने का कथित प्रस्ताव।"

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, the fundamental concept of the Ring Railway had been evolved to provide better service to the commuters of Delhi. The service was opened on 15-8-1982. It is unfortunate that a project which has been conceived to bring better and safer transit facilities to passengers should now be subjected to baseless rumours.

There is no question of winding up this service; on the contrary the Railways are trying to do everything to make it more popular. In fact, it is not possible to judge the popularity or otherwise of this service which is in its infancy.

The fare structure of the Ring Railway has been evolved in accordance with the stipulation made by the Planning Commission while clearing the scheme that it should be cost-based and in consultation with the Ministry of Finance.

The basic reason for the non-optimal utilisation of the service by the passengers seems to be that some stations, like Patel Nagar on the Ring net work, are not connected suitably with bus service and services of hired vehicles. We are trying to remove the obstructions near these stations so that they become approachable to feeder road services. In this the Railways need the active cooperation of various concerned departments. I have myself had a ride round the ring railway and find that, by and large, railways have completed their portion of the assigned works. I have also held meetings with the allied agencies.

At a recent meeting amongst the railways, Delhi Administration, DTC and the Special Organising Committee of Asiad, proposals were mooted for rationalisation of fare structure. We have already referred the matter to the Finance Ministry.

It is also being considered whether a passenger can have the facility of